

Government of India
Ministry of Communications
Department of Telecommunications
Sanchar Bhawan, Ashoka Road, New Delhi-110001
(Carrier Services-III Cell)

No. 10-54/2010-CS-III (Vol. II)

Dated: 06.10.2021

To

All the ILD Licensees (Other than UL)

Subject: Amendment to the ILD License (Other than UL) for change in interest rate, penalty and interest on penalty on delayed payment of License Fee or any other dues - regarding.

In pursuance to Condition 12.1 of the ILD license, the Licensor hereby amends the ILD license agreement as under:

Existing clause	Amended clause
<p>6. Schedule of payment of ANNUAL LICENSE FEE and other dues</p> <p>6.5 Any delay in payment of License Fee or any other dues payable under the License, beyond the stipulated period will attract interest at a rate which will be 4% above the one year Marginal Cost of Lending Rate (MCLR) of State Bank of India existing as on the beginning of the Financial Year (namely 1st April) in respect of the license fees or any other dues pertaining to the said Financial Year. The interest shall be compounded monthly and part of the month shall be reckoned as a full month for the purpose of calculation of interest. A month shall be reckoned as an English calendar month.</p> <p>6.8 In case, the total amount paid on the self assessment of the LICENCEE as quarterly LICENCE Fee for the 4 (four) quarters of the</p>	<p>6. Schedule of payment of ANNUAL LICENSE FEE and other dues</p> <p>6.5 Any delay in payment of License Fee or any other dues payable under the License, beyond the stipulated period will attract interest at a rate which will be 2 % above the one year Marginal Cost of Lending Rate (MCLR) of State Bank of India existing as on the beginning of the Financial Year (namely 1st April) in respect of the license fees or any other dues pertaining to the said Financial Year. The interest shall be compounded annually. A part of the month shall be reckoned as a full month for the purpose of calculation of interest. A month shall be reckoned as an English calendar month.</p> <p>Stands deleted.</p>

[Handwritten Signature]

financial year, fall short by more than 10% of the payable LICENCE fee, it shall attract a penalty of 50% of the entire amount of short payment. This amount of short payment along with the penalty shall be payable with 15 days of the date of signing the audit report on the annual accounts, failing which interest shall be further charged as per terms of Condition 6.5. However, if such short payment is made good within 60 days from the last day of the financial year, no penalty shall be imposed.

2. **This amendment comes into effect from 01.10.2021 and will be applicable to the dues which arise from the operations of the Licensee after the said date.**

3. This amendment shall be part and parcel of the ILD License Agreement and all others Terms & Conditions shall remain unchanged.

Pradeep
06/10/21

(Pradeep Kumar)
Director (CS-III)

For and on behalf of the President of India
Ph. No. 23036348

Copy to:

1. Secretary (TRAI).
2. DGT, DoT (HQ)/CGCA.
3. Advisor (Economics)/ Wireless Advisor/ Sr. DDG (TEC).
4. DDG(AS)/DDG(DS)/DDG(Satellite)/DDG (LFP)/ DDG (LFA)/ DDG (SPPI)/ DDG(SA)/ DDG(WPF)/ DDG(A/C) for kind information please.
5. Director (IT) may kindly arrange to upload this letter on the website of DoT.

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Ministry of Communications
Department of Telecommunications
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No. 10-54/2010-CS-III (Vol. II)

Dated: 06.10.2021


To

All the NLD Licensees (Other than UL)

Subject: Amendment to the NLD License (Other than UL) for change in interest rate, penalty and interest on penalty on delayed payment of License Fee or any other dues - regarding.

In pursuance to Condition 12.1 of the NLD license, the Licensor hereby amends the NLD license agreement as under:

Existing clause	Amended clause
<p>6. Schedule of payment of ANNUAL LICENSE FEE and other dues</p> <p>6.5 Any delay in payment of License Fee or any other dues payable under the License, beyond the stipulated period will attract interest at a rate which will be 4% above the one year Marginal Cost of Lending Rate (MCLR) of State Bank of India existing as on the beginning of the Financial Year (namely 1st April) in respect of the license fees or any other dues pertaining to the said Financial Year. The interest shall be compounded monthly and part of the month shall be reckoned as a full month for the purpose of calculation of interest. A month shall be reckoned as an English calendar month.</p> <p>6.8 In case, the total amount paid on the self assessment of the LICENCEE as quarterly LICENCE Fee for the 4 (four) quarters of the</p>	<p>6. Schedule of payment of ANNUAL LICENSE FEE and other dues</p> <p>6.5 Any delay in payment of License Fee or any other dues payable under the License, beyond the stipulated period will attract interest at a rate which will be 2 % above the one year Marginal Cost of Lending Rate (MCLR) of State Bank of India existing as on the beginning of the Financial Year (namely 1st April) in respect of the license fees or any other dues pertaining to the said Financial Year. The interest shall be compounded annually. A part of the month shall be reckoned as a full month for the purpose of calculation of interest. A month shall be reckoned as an English calendar month.</p> <p>Stands deleted.</p>



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06/10/21

**(Pradeep Kumar)
Director (CS-III)**

**For and on behalf of the President of India
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